

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 157 OF 199 9

Applicant(s) Vishwa Mitra

Respondent(s) U.O.I. & etc.

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

27 ⁰⁷
2000

Mr. Y. K. Sharma, Counsel for
the applicant.

Mr. S. S. Vyas, Counsel for the
respondents.

After hearing the case for
some time, the learned Counsel
for the applicant seeks permission
to withdraw this application with
liberty to file a fresh application,
if he is so advised, for some
other relief.

By recording the above statement,
this application is disposed of as
withdrawn with a liberty to file
a fresh application, if he is so
advised, but subject to the objections
of the respondents.

Gopal Singh
Adm. Member

(B. S. RAKOTE)
Vice Chairman

Part II and III destroyed
in my presence on 10/11/07
under the supervision of
section officer as per
order dated 10/11/06

Section Officer (Record)

Recd on 15/11/00
11/11/00
10/11/00
10/11/00